

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

JAIPUR

Date of Decision: 10-10-95

CP No. 127/95 (OA No. 880/92)

Basant Kumar

.. Petitioner

VERSUS

M.S. Dayal and Others

.. Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE O.P. SHARMA, MEMBER (A)

For petitioner

.. Mr. R.N. Mathur

ORDER

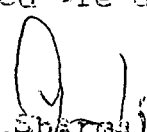
PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

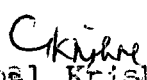
This is a petition under Section 17 of the Administrative Tribunal Act, 1985, alleging therein that by not obeying the order of the Tribunal in OA No. 880/92 dated on 12-11-1993 the respondents have committed contempt.

2. We have heard the learned counsel for the petitioner. None is present for the respondents.

3. The learned counsel for the petitioner stated that the order of the Tribunal dated 12-11-1993 has been complied with. No case of contempt is, therefore, made out.

4. The Contempt Petition is dismissed. Notices issued are discharged.


(O.P. Sharma)
Member (A)


(Gopal Krishna)
Vice-Chairman